

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 4332 of 2017

Management of SAIL-Bokaro Steel Plant, through Mr. J.T. Kongari, Deputy
General Manager (Law), Steel Authority of India Limited, Bokaro Steel Limited, Bokaro
... .. **...Petitioner**

-Versus

Their workman, represented by President Krantikari Ispat Majdoor Sangh, Bokaro
Steel City, Bokaro **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Indrajit Sinha, Advocate
For the Respondent : XX

07/10.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of the learned counsel for the petitioner, put up this case after four weeks' under the same heading.

(Dr. S.N. Pathak, J.)

punit/-